

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 181 of 2014 &
IA-296 of 2014

Dated :13th November, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member

Indian Wind Energy Association & Anr. ... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Meghana Aggarwal

Counsel for the Respondent(s): Mr.M.G.Ramachandran
Ms. Anushree Bardhan for R.2
Mr. Saurabh Soni (Rep.) for R.3

ORDER

The learned counsel for the State Commission has filed its reply. On behalf of Respondent No.3 also reply has been filed. The learned Counsel for the contesting Respondent No.2 seeks some time to file the reply. Accordingly, she is directed to file the same within four days after serving copy on the other side. Thereafter, the rejoinder, if any, be filed on or before 23.11.2014 after serving copy on the other side.

Post the matter for hearing on **05.12.2014.**

(T. Munikrishnaiah)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson